FORM G (Re-issued)
INVITATION FOR EXPRESSION OF INTEREST FOR CREW B.O.S PRODUCTS LIMITED OPERATING IN MANUFACTURING OF LEATHER ACCESSORIES AT PLOT NO. 37 SECTOR 4, IMT MANESAR, GURGAON, HARYANA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN	Crew B.O.S. Products Limited AAACC3222F L51909DL1988PLC034472
2.	Address of the registered office	304A, Jaina Tower-1, District Centre, Janakpuri, New Delhi 110058 (As per MCA record). Not in possession of CD
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1. Plot No.199 Udyog Vihar Phase 1, Gurgaon 2. Plot No.172 Udyog Vihar Phase 1, Gurgaon 3. Plot No.190 EPIP Phase 2, Neemrana, Rajasthan 4. Plot No.37, Sector 4, IMT Manesar, Gurgaon
5.	Installed capacity of main products/ services	Installed capacity- Not available. Manufacturing of leather accessories like bags, upholstery, and handbags when it was operational.
6.	Quantity and value of main products/ services sold in last financial year	The quantity and value of the main products are not available. The CD has entered into a manufacturing license agreement with Tangerine Skies Pvt. Ltd. (TSPL)/ OFB Tech Ltd (OFB) to utilize the plant and machinery at the Manesar unit, along with the associated technology and skilled labor employed by the CD.
7.	Number of employees / workmen	1033
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be obtained by sending e-mail to cirp.crewbos@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be obtained by sending e-mail to cirp.crewbos@gmail.com
10.	Last date for receipt of expression of interest	30-11-2026

11.	Date of issue of provisional list of prospective resolution applicants	05-12-2026
12.	Last date for submission of objections to provisional list	10-12-2026
13	Date of issue of final list of prospective resolution applicants	12-12-2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14-12-2026
15	Last date for submission of resolution plans	13-01-2027
16	Process email id to submit EOI	cirp.crewbos@gmail.com
17	Details of the corporate debtor's registration status as MSME	UDYAM-HR-05-0208345 Dated: 21-09-2026



SUMIT SHARMA
Resolution Professional
IBBI Regn No: IBBI/IPA-001/IP-P02323/2020-2021/13513
AFA number: AA1/13513/02/311226/108468 VALID UPTO 31-12-2026
Registered Address: C-3/69A, Keshav Puram, Delhi-110035
For Crew B.O.S Products Limited

Date: 15/11/2026
Place: New Delhi

earc Encore Asset Reconstruction Company Private Limited (Encore ARC)

5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM – 122 002, HARYANA

PUBLIC NOTICE

This is with reference to e-auction sale notice published in Financial Express (English) and Jansatta (Hindi) on 11.11.2026 in respect of sale of "Residential House No.13, Block-H, (Swami Estate) Sector Alpha-II, Greater Noida, Distt. Gautam Budh Nagar (U.P.) admeasuring total area 150 sq. mtrs and covered area 259.59 sq. mtrs. Vide Allotment No.A01-3942 duly allotted by Greater Noida Industrial Development Authority. Standing in the name of Mr. Anil, Bounded As North East: Plot No.14, South East: Plot No.23 North West:: 9. Mtr wide Road South West: Plot No.12 (secured asset) mortgaged in the loan account of Mr. Anil.

This is to inform the public at large that the Authorized Officer has withdrawn the said Auction sale of the secured asset scheduled on 27.11.2026.

Therefore, the E-Auction sale notice dated 10.11.2026 which was published on 11.11.2026 stands withdrawn/ cancelled with immediate effect.

Sd/- (Authorized Officer)
Date: 13.11.2026 Encore Asset Reconstruction Company Pvt. Ltd.
Place: Gurugram Acting in its capacity as the trustee of EARC-EOT-001-Trust

KG PETROCHEM LIMITED

CIN : L24117RJ1980PLC001999
Regd. Office: C-171, Road No. 9J, VKI Area, Jaipur-302013, Rajasthan
Corporate Office: 6th Floor, No.602, Monarch Building, Amrapali Marg, Hanuman Nagar, Vaishali Nagar, Jaipur-302021 Raj. E-mail: manish@bhavik.biz; Website : www.kgpetrochem.com; Contact No: 9983340261

Extract of Un-Audited Standalone Financial Results for Quarter and Half Year Ended September 30, 2026

(Rs. In Lakhs) Except Earning Per Share

Particulars	Quarter Ended			Half Year Ended		Year Ended
	30.09.2026 (Unaudited)	30.06.2026 (Unaudited)	30.09.2025 (Unaudited)	30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	31.03.2026 (Audited)
Total Income from Operations (Including Other Income)	8,516.21	5,837.14	8,780.91	14,353.35	18,348.91	32,138.77
Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	303.17	56.56	(13.27)	359.73	287.39	595.10
Net Profit/ (Loss) for the period, before tax (after Exceptional and/or Extraordinary Items)	303.17	56.56	(13.27)	359.73	287.39	595.10
Net Profit/ (Loss) for the period (after Tax, Exceptional and/ or Extraordinary Items)	197.67	49.37	(21.81)	247.04	194.38	445.13
Total Comprehensive Income for the period	197.67	49.37	(21.81)	247.04	194.38	482.35
Equity Share Capital	522.10	522.10	522.10	522.10	522.10	522.10
Reserves (excluding Revaluation Reserve)	-	-	-	-	-	13,674.63
Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	3.79	0.95	(0.42)	4.73	3.72	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meeting held on November 14, 2026. **2.** The above is an extract of the detailed format of Unaudited Quarterly Financial Results for the quarter and half year ended 30.09.2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com on the Company website i.e. www.kgpetrochem.com.

For and on behalf of Board of Directors
KG Petrochem Ltd
Sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14/11/2026

AASHRIT CAPITAL LIMITED

CIN : L65923DL1972PLC317436
Regd. Office: Select City Walk, 6th Floor, A-3, District Centre, Saket, New Delhi-110017
UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30.09.2026

(Rs in lakh)

	Particulars	Quarter Ended			Half Year Ended	
		30.09.2026 Unaudited	30.06.2026 Unaudited	30.09.2025 Unaudited	30.09.2026 Unaudited	30.09.2025 Unaudited
1	Total income from operations (net)	172.72	180.28	146.03	353.00	291.57
2	Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	248.63	133.16	95.10	381.80	190.12
3	Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	248.63	133.16	95.10	381.80	190.12
4	Net Profit/(Loss) for the period	232.06	100.28	63.24	332.34	134.34
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	232.06	100.28	63.24	332.34	134.34
6	Paid-up equity share capital (11202540 Equity Shares of Rs. 10)	1,120.25	1,120.25	1,120.25	1,120.25	1,120.25
7	Earnings Per Shares (EPS) (for continuing and discontinued operations a) Basic b) Diluted	2.07 2.07	0.90 0.90	0.56 0.56	2.97 2.97	1.20 1.20
	SEGMENT REPORTING					
1	Segment Revenue a) Segment-NBFC	172.72	180.28	146.03	353	291.57
	b) Segment-Real Estate					
	c) Unallocated					
	Total	172.72	180.28	146.03	353	291.57
	Less: Inter Segment Revenue	-	-	-	-	-
	Gross Revenue	172.72	180.28	146.03	353	291.57
2	Segment Results a) Segment-NBFC	248.63	133.16	95.10	381.80	190.12
	b) Segment-Real Estate	-	-	-	-	-
	c) Unallocated	-	-	-	-	-
	Profit/Loss Before Tax	248.63	133.16	95.10	381.80	190.12
3	Segment Assets a) Segment-NBFC	21,645.35	21,389.22	18,498.50	21,645.35	18,498.50
	b) Segment-Real Estate	-	-	-	-	-
	c) Unallocated	-	-	-	-	-
	Total Assets	21,645.35	21,389.22	18,498.50	21,645.35	18,498.50
4	Segment Liablities a) Segment-NBFC	2,088.54	2,064.46	1,396.53	2,088.54	1,396.53
	b) Segment-Real Estate	-	-	-	-	-
	c) Unallocated	-	-	-	-	-
	Total Liabilities	2,088.54	2,064.46	1,396.53	2,088.54	1,396.53

Notes:-
1. The above unaudited financial results for the quarter and half year ended on 30th September, 2025 have been reviewed by the audit Committee and approved by the board at their respective meetings held on 14.11.2026.
2. The Limited Review of the results has been completed by the Statutory Auditors of the Company
3. As per Indian Accounting Standard (IndAS) 108 "Operating Segment", the Company's business falls within a single business segment or there are two Reportable Segments in terms of Indian Accounting Standards (IndAS) 108 "Operating Segment" issued by the Institutes of Chartered Accountants of India.
4. The Company has adopted Ind AS 17 "Leases" effective 1 April 2019, as-notified by the Ministry of Corporate Affairs (MCA) in the Companies (Indian Accounting Standard) Amendment Rules, 2019, using modified retrospective method. The adoption of this standard did not have any moterial impact on the profit of the current quarter.
5. Previous period figure has been regrouped/rearranged wherever necessary.

For Aashrit Capital Limited
Sd/-
Nimish Arora
Managing Director
DIN : 01982312

Place : Delhi
Date : 14.11.2026

FORM G (Re-issued)
INVITATION FOR EXPRESSION OF INTEREST FOR
CREW B.O.S PRODUCTS LIMITED
OPERATING IN MANUFACTURING OF LEATHER ACCESSORIES AT PLOT NO. 37 SECTOR 4, IMT MANESAR, GURGAON, HARYANA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN	Crew B.O.S. Products Limited AAACC3222F L51909DL1988PLC034472
2.	Address of the registered office	304A, Jaina Tower-1, District Centre, Janakpuri, New Delhi 110058 (As per MCA record). Not in possession of CD
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	1. Plot No.199 Udyog Vihar Phase 1, Gurgaon 2. Plot No.172 Udyog Vihar Phase 1, Gurgaon 3. Plot No.190 EPIP Phase 2, Neemrana, Rajasthan 4. Plot No.37, Sector 4, IMT Manesar, Gurgaon
5.	Installed capacity of main products/ services	Installed capacity- Not available. Manufacturing of leather accessories like bags, upholstery, and handbags when it was operational.
6.	Quantity and value of main products/ services sold in last financial year	The quantity and value of the main products are not available. The CD has entered into a manufacturing license agreement with Tangerine Skies Pvt. Ltd. (TSPL)/ OFB Tech Ltd (OFB) to utilize the plant and machinery at the Manesar unit, along with the associated technology and skilled labor employed by the CD.
7.	Number of employees / workmen	1033
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Information can be obtained by sending e-mail to cirp.crewbos@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Information can be obtained by sending e-mail to cirp.crewbos@gmail.com
10.	Last date for receipt of expression of interest	30-11-2026
11.	Date of issue of provisional list of prospective resolution applicants	05-12-2026
12.	Last date for submission of objections to provisional list	10-12-2026
13	Date of issue of final list of prospective resolution applicants	12-12-2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14-12-2026
15	Last date for submission of resolution plans	13-01-2027
16	Process email id to submit EOI	cirp.crewbos@gmail.com
17	Details of the corporate debtor's registration status as MSME	UDYAM-HR-05-0208345 Dated: 21-09-2026

Sd/-
SUMIT SHARMA
Resolution Professional
IBBI Regn No: IBBI/IPA-001/IP-P02323/2020-2021/13513
AFA number: AA1/13513/02/311226/108468 VALID UPTO 31-12-2026
Date: 15/11/2026 Registered Address: C-3/69A, Keshav Puram, Delhi-110035
Place: New Delhi For Crew B.O.S Products

MODIPON LIMITED

Regd. Office:Hapur Road, Modinagar, Ghaziabad -201 204 (UP)
CIN: L65993UP1965PLC003082 Phone: +91-9582388706; E-mail : modipon@modimangal.in Website : www.modipon.net

Extract of Standalone Unaudited Financial Results for the Quarter and Half year ended September 30, 2026

(Rs In Lacs)

Sl. No	Particulars	For the Quarter ended on			For the half year ended		For the Year ended	
		30-Sep-26 Unaudited	30-Sep-25 Audited	30-Jun-26 Unaudited	30-Sep-26 Unaudited	30-Sep-25 Audited	31-Mar-26 Audited	31-Mar-25 Audited
1	Total income from operations (net)	-	-	-	-			4.82
2	Net Profit / (Loss) from ordinary activities before tax and Exceptional items	(21.18)	(11.45)	(13.42)	(34.60)	(20.49)	(51.05)	(66.16)
3	Net Profit / (Loss) from ordinary activities after tax (before Exceptional items)	(21.18)	(11.45)	(13.42)	(34.60)	(20.49)	(51.05)	(66.16)
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	(21.18)	(11.45)	(13.42)	(34.60)	(20.49)	(51.05)	(66.16)
5	Total comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(21.18)	(11.45)	(13.42)	(34.60)	(20.49)	(51.05)	(66.16)
6	Paid up Equity Share Capital (Face value of Rs 10/- each)	1,157.67	1,157.67	1,157.67	1,157.67	1,157.67	1,157.67	1,157.67
7	Earnings Per Share (before Exceptional items) of Rs 10/- each . Basic (Rs): Diluted (Rs):	(018) (0.18)	(0.10) (0.10)	(0.12) (0.12)	(0.30) (0.30)	(018) (0.18)	(0.44) (0.44)	(0.57) (0.57)
8	Earnings Per Share (after exceptional items) of Rs 10/- each Basic (Rs): Diluted (Rs):	(0.18) (0.18)	(0.10) (0.10)	(0.12) (0.12)	(0.30) (0.30)	(0.18) (0.18)	(0.44) (0.44)	(0.57) (0.57)

Note : The above is an extract of the detailed format of Quarterly / Yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results are available on the Company's Website at www.modipon.net and on the stock exchang website at www.bseindia.com and the same can also be accessed by scanning the QR code provided.

For and on behalf of Board of Directors
Sd/-
Manish Modi
Chairman & Managing Director
DIN: 00030036

Place: New Delhi
Date: November 14, 2026

RITCO LOGISTICS LIMITED

consider it done

508, Jyoti Shikhar Tower, District Centre, Janakpuri, New Delhi-110058
Corporate Identity Number: L60221DL2001PLC112167

STATEMENT OF UN-AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER. 30, 2026

(Rs. In Lakh except EPS)

Sr. No.	Particulars	Quarter Ended			Year Ended
		30th Sept., 2026 (Unaudited)	30th June, 2026 (Unaudited)	30th Sept., 2025 (Unaudited)	31st March, 2026 (Audited)
1.	Total income from Operations	43,905.91	36,511.72	36,038.46	1,49,919.03
2.	Net Profit/(Loss) for the period (Before Tax, Exceptional and or Extraordinary items#)	561.65	691.79	1,365.40	4,787.97
3.	Net Profit/(Loss) for the period (After Exceptional and or Extraordinary items#)	561.65	691.79	1,365.40	4,787.97
4.	Total Comprehensive Income for the period (Comprising Profit/Loss) for the period (After tax) and other comprehensive Income (After Tax)	89.86	341.68	938.99	3,212.64
5.	Reserve (excluding Revaluation reserve) as shown in the Audited balance sheet of the previous year	-	-	-	33,580.87
6.	Earning per Share (of 10/- each) (1) Basic (2) Dilluted	1.41 1.41	1.92 1.92	3.26 3.26	12.59 12.59

Notes:
1.Additional information on standalone financial results is as follows:-

Sr. No.	Particulars	Quarter Ended			Year Ended
		30th Sept., 2026 (Unaudited)	30th June,2026 (Unaudited)	30th Sept.,2025 (Unaudited)	31st March, 2026 (Audited)
1.	Total Income from Operations	42,619.53	35,701.74	35,815.30	1,48,423.96
2.	Profit before Tax	1,822.04	1,537.72	1,699.67	6,583.58
3.	Profit after Tax	1,362.74	1,193.16	1,266.83	4,988.01
4.	Earning per Share (of 10/- each) (1) Basic (2) Dilluted	4.76 4.76	4.17 4.17	4.43 4.43	17.45 17.45

2.The above audited finanancial results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 13th November, 2026

3.The above is an extract of the detailed format of financial result filed with the stock exchange under regulation 33 of the SEBI (Listing obligations and disclosure requirement) regulations, 2015 for the quarter and half year ended 30th September, 2026. The financial results are available on the websites of the stock exchanges at (www.nseindia.com and www.bseindia.com) and company website (www.ritcologistics.com). The said results can also be accessed by using the link https://www.ritcologistics.com/fp9 and by scanning the QR code provided below:

Exchange and/or extra ordinary items adjusted in the statement of Profit and Loss in accordance with IND-AS rules, whichever is applicable

On behalf of Board of Directors
Sd/-
Man Mohan Pal Singh Chadha
Chairman & Whole Time Director

Place: Gurgram
Date: 14.11.2026

CAPRI GLOBAL HOUSING FINANCE LIMITED

Registered & Corporate Office 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office Address - 9B, 2nd Floor, Pusa Road, New Delhi – 110060

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Capri Global Housing Finance Limited .(CGHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, togetherwith further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment ofthe loan, the following assets have been mortgaged to CGHFL by the said Borrower(s) respectively.

S. N.	Name of the Borrower (s) / Guarantor(s) (Mr./Mrs./Ms./M/s.)	Demand Notice Date and Amount	Description of secured asset (immovable property)
1.	(Loan Account No. 53000000967884 (PUSA ROAD Branch) ASIF (Borrower) SAJIDA (Co-Borrower)	04.11.2026 Rs. 15,46,558/- (As on 01.11.2026)	"All that piece and parcel of property having land and building bearing: Residential Plot of area measuring 60 Sq. Yds. i.e., 50.16 Sq. Mtrs., out of Khasra No. 424, situated at Ramgopal Enclave, Near Mohalla Kidwai Nagar, Kasba Dadri, Pargana & Tehsil Dadri, District Gautam Budh Nagar, Uttar Pradesh 203201, Boundaries of Property:- North - Plot Nasib, South - Plot Nasib, East - Road 15 ft., West - Mahir Bhoj IT Collage"
2.	(Loan Account No. 53100000985705 & 53100000996647 (NOIDA Branch) DEEPAK (Borrower) RAJESH (Co-Borrower)	04.11.2026 Rs. 10,97,833/- (As on 01.11.2026)	"All that piece and parcel of property having land and building bearing: Residential Plot of Land area measuring 136 Sq. Yards, Situated in the village Ranauli Latif Pur, Pargana & Tehsil Dadri, District Ghaziabad, Uttar Pradesh 201008, Boundaries of Property:- North - House of Layakram, South - Property of Ramkishan, East - Property of Dhanni, West - Road 9 Ft."
3.	(Loan Account No. 53300001001278 (NOIDA Branch) Gudiya Devi (Borrower) Laukesh Kumar, Ranjit Kumar, Dharmendra Kumar (Co-Borrower)	07.11.2026 Rs. 15,65,045/- (As on 01.11.2026)	"All that piece and parcel of property having land and building bearing: Vacant Plot, Out of Khasra No. 340/1, Situated at Village Baroli, Pargana and District Bulandshahr, Uttar Pradesh, 203131 and Area Admeasuring 143.17 Sq. Mtr. i.e 171.16 Sq. Yds., Boundaries of Property:- North - Rasta 12 ft wide, South - House of Durg Pal, East - House of Munni, West - Property of Nasir"
4.	(Loan Account No. 50200001099720 (ALIGARH Branch) Jubair (Borrower) Kishvar Jahan (Co-Borrower)	05.11.2026 Rs. 10,06,889/- (As on 01.11.2026)	"All that piece and parcel of property having land and building bearing: The property is residential in nature and consists of one house constructed over, a total area of 93.725 square meters, situated at Mohalla/Village – Naurangabad Paschimi, Paragana And Tehsil – Sikandra Rao, District – Hathras, Uttar Pradesh-204215. Boundaries of Property:- North - PLOT KUNJBIHARI, South - HOUSESAYEED, East - 6 FT GALI, West – HOUSE BANBARILAL"
5.	(Loan Account No. LNHLMAY000009780 (Old) 51300000822455 (New) (NOIDA Branch) Manoj Gupta (Borrower) Geeta Gupta (Co-Borrower)	05.11.2026 Rs. 8,26,700/- (As on 01.11.2026)	"All that piece and parcel of property having land and building bearing: Plot Admeasuring 47 Sq. Yds. comprising of Khasra No. 111 situated at Saraswati Kunj, Village Chipiyana Khurd Urf Tigari, Pargana Tehsil Dadri District Gautam Budh Nagar Uttar Pradesh-201311, Boundaries of Property:- North - Road 16 Ft. South - Other Plot, East - Other Plot, West - Other Plot"
6.	(Loan Account No. 51200001046433 (NOIDA Branch) Pramod Kumar (Borrower) Shashi, Shree Shiv Enterprises, Sonu (Co-Borrower)	05.11.2026 Rs. 1,30,39,181/- (As on 01.11.2026)	"All that piece and parcel of property having land and building bearing: Plot of land No. 127A, Area measuring 290 Sq. Mtrs., Situated at Sirsa, in Greater Noida Industrial Development Area, District Gautam Budh Nagar, Uttar Pradesh, 201301, Boundaries of Property:- North - Plot No.126, South - Plot No.127B, East - Plot No.124, West - 12 Mtr.Wide Road"
7.	(Loan Account No. LNHLPS4000080823 (Old) 50300000863974 (New) (PUSA ROAD Branch) Sanjay Goel (Borrower) Precious Winding Wires, Pooja Goel (Co-Borrower)	05.11.2026 Rs. 41,29,824/- (As on 01.11.2026)	"All that piece and parcel of property having land and building bearing: Property No 507, Admeasuring 300 Sq. Mtrs., Block/Pocket-2 (B), Sector-18 Yamuna Expressway Industrial Development Authority, Distt Gautam Budh Nagar, UTTAR PRADESH, 203201, Boundaries of Property:- North - Plot 506, South - Plot 508, East - Plot No. 596, West - Road"

If the said Borrowers shall fail to make payment to CGHFL as aforesaid, CGHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, leaseor otherwise without the prior written consent of CGHFL. Any person who contravenes or abets contravention of the provisions of the said Actor Rules made the reunder, shallbe liable for imprisonment and/or penalty as provided under the Act.

Place : Gautam Budh Nagar, Ghaziabad, Bulandshahr, Hathras Sd/- (Authorised Officer),
Date : 15/11/2026 For Capri Global Housing Finance Limited (CGHFL)

IndiaShelter Home Loans — INDIA SHELTER FINANCE CORPORATION LTD.

Regd:Office:- Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act,2002 And In Exercise Of Power Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (Enforcement) Rules,2002,Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/Ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/Ies And Any Dealing With The Property/Ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt.of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
MR./ Mrs. Soniya W/O Ankit Sharma, Mr./ Mrs. Ankit Sharma s/o Moti Ram, Village Pelak 168Near Laxmi Narayan Mandir Palwal Haryana 121102 **LA11VLLONS000005075267 & LA11VLLONS000005075268/AP-10179523 & AP-10182150 Branch : Faridabad-1**	All Piece And Parcel Of Khewat Khatoni No 277/326 Mu No 53 Kila No 25/1/2(1-7) Area 200 Sq Yard Waka Moja Pelak Tehsil & Distt Palwal Haryana 121102 BOUNDARY:- East- Road 22 Ft,West- Property Of Ramprasad,North-Road 22 Ft,South- Property Of Ramphool,	Demand Notice 15.10.2024 Rs. 3115098/- (Rupees Thirty One Lakh Fifteen Thousand Ninety Eight Only) Due As On 09-Oct-2024 Together Interest Applicable From 10-Oct-2024 & Other Charges & Cost Till The Date Of The Payment.	**11.11.2026**

PLACE: PALWAL For India Shelter Finance Corporation Ltd (Authorized Officer)

RASANDIK ENGINEERING INDUSTRIES INDIA LIMITED

RASANDIK Passion For Excellence

Regd. Off.: Plot No 1, Roj-Ka-Meo Industrial Area, Sohna ,District-Nuh, Haryana-122103
CIN : L74210HR1984PLC032293 www.rasandik.com

Extract of Statement of Unaudited Financial Results for the Quarter and Half year ended 30th September, 2026

(Rs. in lakhs)

SL. No.	Particulars	Three Months Ended			Half year ended		Year Ended
		30.09.2026 Unaudited	30.06.2026 Unaudited	30.09.2025 Unaudited	30.09.2026 Unaudited	30.09.2025 Unaudited	31.03.2026 Audited
1	Total Income	2,069.11	1,765.02	1,267.76	3,834.13	2,655.14	6,784.87
2	Profit / (Loss) before tax	(102.56)	(94.63)	(196.17)	(197.19)	(344.32)	(654.58)
3	Net Profit / (Loss) for the period after tax	(76.52)	(71.48)	(213.46)	(148.00)	(325.77)	(669.14)
4	Total Comprehensive Income for the period (net off tax) (OCI)	(76.52)	(71.48)	(213.46)	(148.00)	(325.77)	(661.78)
5	Paid up Equity Share Capital (Face Value of Rs.10/- each)	597.50	597.50	597.50	597.50	597.50	597.50
6	Other Equity	-	-	-	-	-	8,342.04
7	Basic and Diluted Earnings Per Share for the period (Rs.)	(1.28)	(1.20)	(3.57)	(2.48)	(5.45)	(11.20)

Notes:
1 The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations,2015. The full format of the Financial Results is available on the Investor Section of our website www.rasandik.com and under Corporate Section of BSE Limited at www.bseindia.com.
2 The above Unaudited Financial Results have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at their respective meetings held on 14th November, 2026.

For and on behalf of the Board of Directors
Rasandik Engineering Industries India Limited
Rajiv Kapoor
Chairman & Managing Director
(DIN:00054659)

Place : New Delhi
Date : 14th November, 2026

NAM SECURITIES LIMITED

CIN: L74899DL1994PLC350531
Registered Office:213, Arunachal Building, 19, Barakhamba Road, New Delhi-110001
Email Id: info@namsecurities.in, Website: www.namsecurities.in

Extract of Unaudited Financial Result for Quarter & Half Year Ended 30th Sep.2026

(Rs.in Lacs)

Sl. No.	PARTICULARS	For the Quarter Ended			For the Half year Ended		For the Year Ended
	For the Period	30.09.2026 Unaudited	30.06.26 Unaudited	30.09.25 Unaudited	30.09.2026 Unaudited	30.09.2025 Unaudited	31.03.2026 Audited
1	Total Income from Operations	1157.81	2573.89	856.68	3731.70	2043.38	4053.11
2	Net Profit/(Loss) before Tax:						
	-Before Exceptional &/or Extraordinary items	(0.88)	23.23	22.86	22.35	42.45	20.32
	-After Exceptional & /or Extraordinary items)	(0.88)	23.23	22.86	22.35	42.45	20.32
3	Net Profit/(loss) after Tax:						
	-Before Exceptional &/or Extraordinary items	(0.88)	20.08	16.86	19.20	32.45	13.57
	-After Exceptional &/or Extraordinary items	(0.88)	20.08	16.86	19.20	32.45	13.57
4	Equity Paid-up Share Capital	539.20	539.20	539.20	539.20	539.20	539.20
7	Reserves(excl.Rev.Reserve) as shown in the Audited Balance Sheet of the Prev.year	-	-	-	628.70	628.38	609.50
8	Earnings Per Share (EPS) before extraordinary items						
	-Basic	(0.01)	0.37	0.31	0.36	0.60	0.25
	-Diluted	(0.01)	0.37	0.31	0.36	0.60	0.25

Notes:-
1) The above is an extract of the detailed format of Un-audited Financial Results for the Quarter & half year ended 30th Sep., 2026 filed with BSE under Regn.33 of SEBI (LODR) Regulation 2015.The full format of the Qr.ended 30th Sep., 2026 are available on the websites of BSE (www.bseindia.com) & on Co.'s website (www.namsecurities.in).
2) The above Financial Results have been reviewed by the Audit Committee& subsequently approved by Board of Directors at its meeting held on November 14, 2026.

For: Nam Securities Limited
Sd/-
(Kiran Goyal)
DIN: 00503357
Managing Director

Place: New Delhi
Date: 14.11.2026

VLS FINANCE LIMITED

Regd. Office: - Ground Floor, 90, Okhla Industrial Estate, Phase-III, New Delhi-110020
CIN: L65910DL1986PLC023129
E-mail: vls@vlsfinance.com, Website: www.vlsfinance.com Ph: 011-4665 6666

UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2026

In compliance with Regulation 33 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of VLS Finance Limited ("the Company") at its meeting held on Friday, 13th November 2026 has approved the Unaudited Standalone and Consolidated Financial Results of the Company, for the quarter ended 30th September 2026.

The said results along with the Limited Review Report on these Results issued by M/s Agiwal & Associates, Statutory Auditors of the Company, are available on the website of the Company at https://www.vlsfinance.com/financial-results/ and have been submitted for dissemination to the concerned Stock Exchanges i.e. BSE Ltd., National Stock Exchange of India Ltd. and The Calcutta Stock Exchange Ltd. at their respective websites.

In compliance with Regulation 47 of SEBI Listing Regulations, it is hereby notified that the same can also be accessed by scanning the following Quick Response (QR) code:

for **VLS Finance Limited**
Sd/-
Suresh Kumar Agarwal
Managing Director
DIN: 00106763

Date : November 13, 2026
Place : New Delhi

· Notice of special Window for Re-lodgement of Transfer Requests of Physical Shares

In accordance with SEBI Circular No. SEBI/HO/38/13/11(2)2026 - MIRSD-POD/I/3750/2026 dated January 30, 2026, notice to the shareholders of VLS Finance Limited is hereby given that the Company has opened a special window for Transfer and Dematerialisation of Physical Securities, which were sold/purchased prior to April 01, 2019 including cases which were rejected, returned or not attended due to deficiency in the documents or otherwise. The said window will be open for a period of one year from February 05, 2026, till February 04, 2027. It is to be noted that the person lodging the requests should interalia have the share certificates and the transfer deed executed prior to April 01, 2019 in original, failing which the request will not be processed. The transferred securities will be credited to the transferee in demat mode only upon approval after submission of complete documents which shall be subject to verification of the same by RTA/Company and shall be under lock in for a period of one year from the date of registration of transfer. A copy of the aforesaid circular detailing the conditions can be assessed from website of the Company at https://www.vlsfinance.com/ All the Investor / Transferee who wish to avail this opportunity shall be required to submit the documents as listed in the circular to Company's Registrar and Transfer Agent (RTA) i.e. RCMC Share Registry Private Limited, B-25/1 First Floor, Okhla Industrial Area Phase II, New Delhi-110 020, Email: investor.services@rcmcdelhi.com, Phone Nos. 011 – 26387320-21, 35020465-66.

· Appeal to members for updating PAN and other details ('KYC' details) in records of the Company.

SEBI vide its mail to all Registrar and Share Transfer Agents ('RTA's) on 23.01.2024, has directed that after 1st April 2024, dividend to the shareholders, holding shares in physical form, who have not updated all the information viz. PAN, Choice of Nomination, Contact Details, phone/mobile number, email address, postal address, bank account details and specimen signature in the records of the Company, will be paid through electronic mode only after updation of above details in the records of the Company.

Thus, post 1st April 2024, the Company has not been remitting any dividend, on the shares on which above details were not registered in the records of the Company. Hence, we request you to provide/update all your KYC details mentioned above in prescribed forms i.e. ISR-1, ISR-2, SH-13 or ISR-3, available at website of the Company at https://www.vlsfinance.com/kyc/. The said forms can be sent to the RTA viz. RCMC Share Registry Private Limited or to the Company at the addresses mentioned below, which would also facilitate timely communications by the Company to the member:

Company's address:	Registrar & Share Transfer Agent's address:
VLS FINANCE LIMITED Regd. Office: - Ground Floor, 90, Okhla Industrial Estate, Phase-III,New Delhi-110020 E-mail: vls@vlsfinance.com, Website: www.vlsfinance.com Ph: 011-4665 6666	**M/s. RCMC Share Registry Pvt. Limited** B-25/1 First Floor, Okhla Industrial Area Phase II, New Delhi-110 020 Email: investor.services@rcmcdelhi.com, Website: www.rcmcdelhi.com Phone Nos. 011 – 35020465-66

The members holding shares in electronic mode are requested for aforesaid reasons to contact their depository participant for updating KYC details, if not updated already.

This appeal is intended to reach out to the stakeholders to update their KYC, bank mandates, Nominee and contact information interalia to prevent their shares from being transferred to the Investor Education and Protection Fund (IEPF) in future and to facilitate seamless communication from the Company to the members. The Company has transferred unpaid dividend for the year 2018 -19 to IEPF on 11/11/2026. The relevant shares are under process of transfer to IEPF. The details of members whose dividend and shares (where applicable) are available on Company's website.

फॉर्म–जी (पुनः जारी)
अभिदाय की अभिव्यक्ति हेतु आमंत्रण
क्रू बी.ओ.एस प्रोडक्ट्स लिमिटेड
प्लॉट नंबर 37 सेक्टर 4, आईएमटी मानेसर, गुड़गांव, हरियाणा में धातु के सामान के विनिर्माण में कार्यरत
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	क्रू बी.ओ.एस प्रोडक्ट्स लिमिटेड AAACC3222F L51909DL1988PLC034472
2.	पंजीकृत कार्यालय का पता	304ए, जैना टॉवर–1, डिस्ट्रिक्ट सेंटर, जनकपुरी, नई दिल्ली – 110058 एमसीए रिकॉर्ड के अनुसार)। कॉर्पोरेट देनदार के कब्जे में नहीं है।
3.	वेबसाइट का यूआरएल	उपलब्ध नहीं
4.	उस स्थान का विवरण जहां अक्षत संपत्तियों का बहुमत स्थित है	1. प्लॉट सं. 199, उद्योग विहार, फेज–1, गुरुग्राम 2. प्लॉट सं. 172, उद्योग विहार, फेज–1, गुरुग्राम 3. प्लॉट सं. 180, ई.पी.आई.पी. फेज–2, नीमराना, राजस्थान 4. प्लॉट सं. 37, सेक्टर–4, आई.एम.टी. मानेसर, गुरुग्राम
5.	कॉर्पोरेट ऋणदाता के मुख्य उपादों/सेवाओं की स्थापित क्षमता	स्थापित उत्पादन क्षमता – उपलब्ध नहीं, प्लांट के परिचालन में रहने के समय घमड़े के उत्पाद जैसे बैग, अपहोल्स्ट्री तथा हैंडबैग का विनिर्माण किया जाता था
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उपादों/सेवाओं की मात्रा और मूल्य	मुख्य उत्पादों की मात्रा एवं मूल्य उपलब्ध नहीं है। कॉर्पोरेट देनदार ने मानेसर इकाई में स्थित प्लांट एवं मशीनरी, उससे संबंधित प्रौद्योगिकी तथा कॉर्पोरेट देनदार द्वारा नियोजित कुशल श्रमिकों के उपयोग हेतु टैन्जारीन स्काइज प्राइवेट लिमिटेड (टी.एस.पी.एल.)/ओ.एफ.बी. टेक लिमिटेड (ओ.एफ.बी.) के साथ एक विनिर्माण लाइसेंस अनुबंध किया है।
7.	कर्मचारियों/श्रमिकों की संख्या	1033
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण वहां उपलब्ध हैं:–	cirp.crewbos@gmail.com ई–मेल भेजकर जानकारी प्राप्त की जा सकती है
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां मुआयना पर उपलब्ध है:	cirp.crewbos@gmail.com ई–मेल भेजकर जानकारी प्राप्त की जा सकती है
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	30-11-2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	05-12-2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	10-12-2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	12-12-2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	14-12-2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	13-01-2027
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	cirp.crewbos@gmail.com
17.	एमएसएमई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण	UDYAM-HR-05-0208345 Dated: 21-09-2026

सुमित शर्मा
समाधान पेशेवर
आईबीबीआई रजि. सं. IBBI/IPA-001/IP-P02323/2020-2021/13513
एएफए सं. AA1/13513/02/311226/108468 दिनांक 31.12.2026 तक वैधता
पंजीकृत पताः सी–3/89ए, केशव पुरम, दिल्ली–110035
कृते क्रू बी.ओ.एस प्रोडक्ट्स लिमिटेड

दिनांकः 15.11.2026
स्थानः नई दिल्ली

PLAZA WIRES LIMITED

CIN: L31300DL2006PLC152344
Regd. Office: A-74, Okhla Industrial Area, Phase-2, New Delhi-110020
Email Id: compliance@plazawires.in, **Tel No:** 011-66369696, **Website:** www.plazawires.in

Extract of the Financial Results in (Rs. Millions)

	Particulars	Quarter Ended			Half Year Ended		Year Ended
		30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
		(Un-audited)	(Un-audited)	(Un-audited)	(Un-audited)	(Un-audited)	(Audited)
1.	Total Income/Revenue from operations	1170.65	903.43	747.57	2074.07	1402.98	3184.04
2.	Net profit for the period before tax and exceptional items	64.36	60.28	7.75	124.64	22.81	99.62
3.	Net profit for the period before tax and after exceptional items	64.36	60.28	7.75	124.64	22.81	99.62
4.	Net Profit for the period after tax and after exceptional items	47.36	44.98	5.16	92.35	15.96	73.03
5.	Total comprehensive Income for the period (after tax) and other comprehensive income (after tax)	47.37	44.98	5.9	92.36	16.7	73.65
6.	Paid up Equity share capital	437.52	437.52	437.52	437.52	437.52	437.52
7.	Reserves, excluding Revaluation Reserves (as shown in the preceding/ completed year end balance sheet)						858.2
8.	Earnigs per share in Rs. (Per share of Rs. 10 each, Basic and diluted)	1.08	1.03	0.11	2.11	0.36	1.67

Notes:

a) The above is an extract of the detailed format of Quartely and Half Year to Date Un-audited Financial Results filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure requirements) Regulations, 2015. The full format of Quartely Un-audited Financial Results are available on the website of the company www.plazawires.in and National Stock Exchange Limited (www.nseindia.com) and BSE (www.bseindia.com)

b) The Company has prepared these financials results in accordance with the Companies (Indian Accounting Standards) Rules, 2015 prescribed under Section 133 of the Companies Act, 2013.

c) The above financials have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 13th November, 2026.

For Plaza Wires Limited
SD/-
Sanjay Gupta
DIN:00202273
Chairman and Managing Director

Place: Delhi
Date: November 13, 2026

JOHN OAKEY AND MOHAN LTD

CIN :L15549DL1962PLC003726
Regd Office: office no 4 First Floor Near Punjab National Bank Pocket E Market Mayur vihar phase 2 Delhi 110091
E -Mail : oakeymohan@gmail.com. **Website:** www.oakeymohan.in
Tel.: 0120-2657298

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30th September, 2026

(Rs. in Lacs)

Sl. No.	Particulars	Quarter ended			Half Year ended		Year ended
		30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations (Net)	341.14	340.79	323.47	681.93	607.06	1,278.52
2	Net Profit / (Loss) for the period(before Tax, Exceptional and/or Extraordinary items)	(7.42)	(8.11)	(21.93)	(15.53)	(63.46)	(158.27)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(7.42)	(8.11)	(21.93)	(15.53)	(63.46)	(158.27)
4	Net Profit/(Loss) for the period after tax (after exceptional and/or Extraordinary items)	(7.42)	(8.11)	(21.42)	(15.53)	(62.95)	(245.27)
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income(after tax)]	(2.83)	(1.37)	(15.22)	(4.20)	(53.03)	(225.64)
6	Equity Share Capital	48.38	48.38	48.38	48.38	48.38	48.38
7	Reserve excluding Revaluation Reserves as per balance sheet of previous year						1,199.27
8	Earnings Per Share (EPS) (for continuing and discontinued operations)						
a	Basic	(1.53)	(1.68)	(4.43)	(3.21)	(13.02)	(50.70)
b	Diluted	(1.53)	(1.68)	(4.43)	(3.21)	(13.02)	(50.70)

NOTE:

1. The above is an extract of the detailed format of Quarterly and Half Yearly reults filed with the Stock Exchange under Regulation 33 of the SEBI(Listing and other Disclosures Requirements) Regulations,2015. The full format of the Quarterly Financial Results are available on the website of the Stock Exchange at www.msei.in and on Company's website at wwwoakeymohan.in
2. The above results have been reviewed by the Audit Committee and approved by the Board at their respective meetings held on 14th November, 2026

For And on behalf of the board
For John Oakey and Mohan Ltd
Sd/-
SURENDRA KUMAR SETH
Managing Director
DIN 10631380

Place: New Delhi
Date : 14th November, 2026

MGM REALTORS PRIVATE LIMITED

REGD. OFFICE : 236 A, DLF South Court, Saket District Centre, Saket, South Delhi, India, 110017
CIN: U45200DL2008PTC181473 Email I'd.: mgmrealtor12@gmail.com

EXTRACT OF THE STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE SECOND QUARTER AND HALF YEAR ENDED ON 30th SEPTEMBER 2026

(Amount in Lakhs)

Sl.	Particulars	Three Months Period ended			Half Year Ended		Year Ended
		30.09.2026	30.06.2026	30.09.2025	30.09.2026	30.09.2025	31.03.2026
		(Un-Audited)	(Un-Audited)	(Un-Audited)	(Un-Audited)	(Un-Audited)	(Audited)
1	Total Income from operations	15.09	57.57	-	72.67	-	258.77
2	Net Profit/ (Loss) for the period (before tax, exceptional and/or extraordinary items)	1.99	(29.96)	(7.09)	38.55	(14.93)	229.17
3	Net Profit/ Loss for the period before tax (after exceptional and/or extraordinary items)	0.47	(96.47)	(69.25)	(96.00)	(137.86	(22.37)
4	Net Profit for the period after tax (after exceptional and/or extraordinary items)	0.47	(96.47)	(69.25)	(96.00)	(137.86	(22.37)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax))	0.47	(96.47)	(69.25)	(96.00)	(137.86	(22.37
6	Paid-up Equity Share Capital (Face Value of Rs. 1/- each)	277.90	277.90	277.90	277.90	277.90	277.90
7	Other equity excluding Revaluation Reserves as per balance sheet	-10766.09	-10,700.04	-10,785.58	-10,766.09	-10,785.58	-10,670.09
8	Net worth	-10488.19	(10,422.14)	(10,507.68)	(10,488.19)	(10,507.68)	(10,392.29)
9	Paid up Debt Capital	18900	18,900	18,900	18,900	18,900	18,900
10	Debt Equity Ratio	16.47	15.83	16.40	16.47	16.40	15.53
11	EPS(of Rs 10/- each) basic & diluted	0.02	(3.47)	(2.49)	(3.45)	(4.96)	(0.80)
12	Capital Redemption Reserve	-	-	-	-	-	-
13	Debenture Redemption Reserve	-	-	-	-	-	-
14	Debt Service Coverage Ratio	0	0.00	0.00	0	0	0.002
15	Interest Service Coverage Ratio	NA	NA	NA	NA	NA	NA

Notess :

1 The above financial results have been reviewed by the Audit Committee and were taken on record by the Board of Directors in their meeting held on November 13th, 2026 and approved by Board of Directors in their meeting held on November 13th, 2026.

2 The above is an extract of the detailed unaudited financial results filed with the Stock Exchange under Regulation 52 of SEBI(Listing Obligations and Disclosure Requirements) Regulations, 2015 and full formats of the same are also available on the website of the Company and the website of BSE.

For MGM REALTORS PRIVATE LIMITED

Sehar Shamim
Director
DIN:09503621

Date: 13-11-2026
Place: New Delhi

ड्यूरो पैक लिमिटेड

CIN - L74899DL1986PLC025835
पंजीकृत कार्यालयः 3123, सेक्टर–डी, पॉकेट–III, वसंत कुंज, नई दिल्ली –110070
टेलीफोनः 01126191861 ईमेलः info@duropackindia.com वेबसाइटः www.duropackindia.com

30 सितंबर, 2026 को समाप्त तिमाही और छमाही के लिए अलेखापरीक्षित वित्तीय परिणाम

(लाखों रुपये में)

क्रम सं.	विवरण	30 सितंबर, 2026 को समाप्त तिमाही के लिए	30 सितंबर, 2025 को समाप्त तिमाही के लिए	30 सितंबर, 2026 को समाप्त अर्ध वर्ष के लिए	30 सितंबर, 2025 को समाप्त अर्ध वर्ष के लिए
		अलेखापरीक्षित	अलेखापरीक्षित	अलेखापरीक्षित	अलेखापरीक्षित
1	परिचालन से कुल आय	1440.34	1,058.31	2579.39	1886.56
2	अवधि के लिए शुद्ध लाभ/(हानि) (कर से पहले, असाधारण और/या असाधारण मद	152.96	74.47	231.74	125.34
3	कर से पहले की अवधि के लिए शुद्ध लाभ/(हानि) (असाधारण और/या असाधारण मद के बाद)	152.96	74.47	231.74	125.34
4	कर के बाद की अवधि के लिए शुद्ध लाभ/(हानि) (असाधारण और/या असाधारण मद के बाद)	101.31	50.05	165.84	89.58
5	अवधि के लिए कुल व्यापक आय (अवधि के लिए लाभ/(हानि) सहित (कर के बाद) और अन्य व्यापक आय (कर के बाद)	(2.66)	6.43	38.16	40.18
6	इक्विटी शेयर पूंजी (प्रति शेयर अंकित मूल्य रू. 10/–)	527.22	527.22	527.22	527.22
7	प्रति शेयर आय (जारी और बंद परिचालनों के लिए)				
	1. मूल :	1.92	0.95	3.15	1.70
	2. तनुकृत :	1.92	0.95	3.15	1.70

टिप्पणियाँ:

1 उपरोक्त 30 सितंबर, 2026 को समाप्त तिमाही और छमाही के लिए अलेखापरीक्षित वित्तीय परिणामों के विस्तृत प्रारूप का सार है, जो सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियम 2015 के विनियम 33 के अंतर्गत स्टॉक एक्सचेंज में दाखिल किया गया है, जिसे सेबी परिपत्र संख्या CIR/CFD/FAC/62/2016 दिनांक 5 जुलाई, 2016 के साथ पढ़ा गया है।

2 उपरोक्त परिणाम कंपनी अधिनियम, 2013 की धारा 133 के अंतर्गत अधिसूचित भारतीय लेखा मानकों ('इंड एएस') और कंपनी (भारतीय लेखा मानक) नियम, 2015 के अनुसार तैयार किए गए हैं।

3 उपरोक्त परिणामों की लेखापरीक्षा समिति द्वारा समीक्षा की गई और तत्पश्चात कंपनी के निदेशक मंडल द्वारा 14 नवंबर, 2026 को आयोजित अपनी–अपनी बैठक में अनुमोदित किया गया।

4 पिछली तिमाही के आंकड़ों को, जहाँ आवश्यक हो, वर्तमान तिमाही/अवधि के आंकड़ों के साथ तुलनीय बनाने के लिए पुनर्व्यवस्थित और/या पुनर्समूहीकृत किया गया है।

5 तिमाही परिणाम कंपनी की वेबसाइट www.duropackindia/investor पर पोस्ट किए जाएँगे।

ड्यूरो पैक लिमिटेड के लिए
हस्ताक्षरकर्ता/–
विवेक जैन
प्रबंध निदेशक
डीआईएनः 01753065

स्थानः नई दिल्ली
दिनांकः 14 नवंबर, 2026

DCM SHRIRAM INTERNATIONAL LIMITED

CIN : L17299DL2022PLC404291
6th Floor, Kanchenjunga Building, 18 Barakhamba Road, Delhi-110001
TEL.: 011-43745000, E-mail: info@dcmsil.com, website: www.dcmsil.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED 30 SEPTEMBER 2026

(₹ Lakhs)

Sl. No.	PARTICULARS	Standalone						Consolidated					
		Quarter ended			Six months ended		Year ended	Quarter ended			Six months ended		Year ended
		30.09.2026 (Unaudited)	30.06.2026 (Unaudited)	30.09.2025 (Unaudited)	30.09.2026 (Unaudited)	30.09.2025 (Refer Note 2)	31.03.2026 (Audited)	30.09.2026 (Unaudited)	30.06.2026 (Unaudited)	30.09.2025 (Unaudited)	30.09.2026 (Unaudited)	30.09.2025 (Refer Note 2)	31.03.2026 (Audited)
1.	Total Income from Operations	9,354	11,176	10,598	20,530	22,243	46,494	9,354	11,176	10,598	20,530	22,243	46,494
2.	Net Profit for the period (before Tax, Exceptional and / or Extraordinary items)	(378)	207	(342)	(171)	66	1,224	(378)	207	(342)	(171)	66	1,224
3.	Net Profit for the period before Tax (after Exceptional and / or Extraordinary items)	(378)	207	(342)	(171)	66	(858)	(378)	207	(342)	(171)	66	(858)
4.	Net Profit for the period after Tax (after Exceptional and / or Extraordinary items)	(274)	0*	(274)	(274)	25	(1,212)	(272)	3	(263)	(269)	56	(1,378)
5.	Total Comprehensive Income (Comprising net profit / (loss) & Other Comprehensive Income/(Loss) after tax)	(299)	(24)	(278)	(323)	15	(1,308)	(297)	(21)	(267)	(318)	46	(1,475)
6.	Equity Share Capital	1,740	1,740	1,740	1,740	1,740	1,740	1,740	1,740	1,740	1,740	1,740	1,740
7.	Other Equity	-	-	-	-	-	34,686	-	-	-	-	-	35,589
8.	Basic and diluted earnings per share (₹) (Not annualised)	(0.31)	0.00	(0.31)	(0.31)	0.03	(1.39)	(0.31)	0.00	(0.30)	(0.31)	0.06	(1.58)

* Amount mentioned as "0" is below rounding off threshold adopted by the company.

Notes:

1. This Statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS), prescribed under Section 133 of the Companies Act, 2013, as amended, and other recognized accounting practices and policies to the extent applicable.
2. Pursuant to the Composite Scheme of Arrangement implemented during FY 2025-26, the earlier period pre scheme and restated figures have been disclosed in earlier published results except for the six months ended 30 September, 2025 where the pre-scheme Total Income was Nil and Loss after tax was Rs. 252 lakhs. Total assets were Rs. 2,524 lakhs and Total Liabilities were Rs. 1,511 lakhs.
3. Pursuant to the Composite Scheme of Arrangement becoming effective during the financial year ended 31 March 2026, the Company has during the previous quarter filed modified income tax returns for the financial years 2023-24 and 2024-25 to give effect to the Scheme as per Income Tax Act and considered the impact of the same in these results.
4. During the year ended 31 March, 2026 the Company has estimated and recognised stamp duty expenses of Rs. 2082 lakhs, for transfer of land at Kota, pursuant to the Scheme. The entire amount has been accounted for as an exceptional item. The company has initiated the necessary steps in this matter.
5. The Company's business activities falls within a single primary business segment i.e. Industrial fibres and related products. The operating segment has been defined based on regular review by the Company's Chief Operating Decision Maker to assess the performance of the Company and to make decision about allocation of resources.
6. The above financial results have been reviewed by the Audit Committee and then approved by the Board of Directors in its meeting held on 14 November, 2026. The above financial results are available on the Company's website https://dcmsil.com/ and also on www.bseindia.com & www.nseindia.com.

Limited Review

The Statutory Auditors have carried out a Limited Review of the aforesaid results and have issued an unmodified opinion.

Place : New Delhi
Dated : 14 November 2026

DCM SHRIRAM INTERNATIONAL

For and on behalf of the Board
Sd/-
ALOK B. SHRIRAM
Managing Director & CEO
DIN : 00203808

SWAGTAM TRADING AND SERVICES LIMITED

CIN NO : L51909DL1984PLC289131
Regd. Office : R-489,GF-A, New Rajinder Nagar, New Delhi - 110060
Email : swagtam1984@gmail.com, Website : www.swagtam.com, Tel : 011-35631443
STATEMENT OF PROFIT & LOSS FOR THE QUARTER AND HALF YEAR ENDED 30.09.2026

(Rs. In Lacs)

Sr. No	Particulars PART - I	Quarter ended			Half Year ended		Year Ended
		Quarter ended 30.09.2026	Preceeding Quarter Ended 30.06.2026	Corresponding Quarter Ended 30.09.2025	Half Year ended 30.09.2026	Corresponding Half Year ended 30.09.2025	Previous Year Ended 31.03.2026
		Un-audited	Un-audited	Un-audited	Un-audited	Un-audited	Audited
I	**Revenue from Operations**	0.00	0.00	0.00	0.00	0.00	132.28
II	**Other Income/ Receipts**	9.97	8.89	7.59	18.86	14.18	34.15
III	**Total Revenue (I+II)**	**9.97**	**8.89**	**7.59**	**18.86**	**14.18**	**166.43**
IV	**Expenses:**						
	Purchase of stock-in trade	0.00	0.00	0.00	0.00	0.00	131.36
	Employee benefits expense	1.50	1.50	1.53	3.00	3.06	6.12
	Depreciation and amortization expense	0.00	0.00	0.00	0.00	0.00	0.01
	Other expenses	2.60	3.04	1.92	5.64	6.83	14.84
	Total Expenses	**4.10**	**4.54**	**3.45**	**8.64**	**9.89**	**152.32**
V	**Profit before exceptional and extraordinary items and tax (III-IV)**	**5.87**	**4.34**	**4.14**	**10.22**	**4.30**	**14.10**
VI	Exceptional items	0.00	0.00	0.00	0.00	0.00	0.00
VII	**Profit before extraordinary items and tax (V-VI)**	**5.87**	**4.34**	**4.14**	**10.22**	**4.30**	**14.10**
VIII	Extraordinary Items	0.00	0.00	0.00	0.00	0.00	0.00
IX	**PROFIT BEFORE TAX (VII-VIII)**	**5.87**	**4.34**	**4.14**	**10.22**	**4.30**	**14.10**
X	**Tax Expense**						
	(1) Current Tax	0.00	0.00	0.00	0.00	0.00	0.00
	(2) Deferred Tax	0.00	0.00	0.00	0.00	0.00	3.58
XI	**Profit (Loss) for the period from continuing operations (IX-X)**	**5.87**	**4.34**	**4.14**	**10.22**	**4.30**	**10.53**
XII	Profit /(Loss) from discontinuing operations	0.00	0.00	0.00	0.00	0.00	0.00
XIII	Tax Expense of discontinuing operations	0.00	0.00	0.00	0.00	0.00	0.00
XIV	Profit /(Loss) from discontinuing operations (after tax) (XII-XIII)	0.00	0.00	0.00	0.00	0.00	0.00
XV	**Profit /(Loss) for the period (XI+XIV)**	**5.87**	**4.34**	**4.14**	**10.22**	**4.30**	**10.53**
XVI	Other Comprehensive Income	0.00	0.00	0.00	0.00	0.00	0.00
XVII	**Total Comprehensive Income**	**5.87**	**4.34**	**4.14**	**10.22**	**4.30**	**10.53**
XVIII	**Earning per Share (for continuing and discontinuing operations) (Equity share of par value of Rs.10 each)**						
	Basic	0.49	0.36	0.35	0.86	0.36	0.88
	Diluted	0.49	0.36	0.35	0.86	0.36	0.88

NOTES:-

1. No investor's complaint was received & No complaint pending at the beginning or end of Quarter / Year.
2. Results were taken on record by Audit Committee & Board of Directors in meetings held on
3. Shares stand Listed at BSE & CSE.
4. Previous Year's / Quarterly figures have been regrouped / rearranged, wherever necessary.
5. Paid-up Capital = 11,90,500 equity shares of Rs. 10/- = Rs. 1,19,05,000/-

For G. K. Kedia & Co.
Chartered Accountants
Firm's Registration No. 013016N
Sd/-
Kanishka Aggarwal
Partner
M. No. 544129

For Swagtam Trading & Services Ltd.
Sd/-
Vinod Bala
Whole Time Director
DIN: 09790881

Place: New Delhi
Date: 14.11.2026

देश और दुनिया की बड़ी खबरें देखने के लिए स्कैन करें और महानगर टाइम्स को लाइक व सब्सक्राइब करें।
facebook Instagram Twitter Youtube

गोधरा ट्रेन अग्निकांड पर सोनिया गांधी का दावा बिल्कुल गलतः सीबीआई के पूर्व विशेष निदेशक

महानगर टाइम्स संवाददाता

नई दिल्ली। सीबीआई के पूर्व विशेष निदेशक रंजीत अस्थाना ने गोधरा ट्रेन अग्निकांड मामले से जुड़ी सोनिया गांधी के दावे को खारिज कर दिया है। अस्थाना ने इस ट्रेन अग्निकांड मामले की जांच की थी। उन्होंने सोनिया गांधी की आत्मकथा 'बिलॉन्गिंग: अ जर्नी ऑफ लव' के उस हिस्से को खारिज कर दिया है, जिसमें आग लगने के कारण को विवादास्पद बताया गया है। एएनआई के साथ एक इंटरव्यू में सीबीआई के पूर्व निदेशक ने कहा कि इस घटना की जांच पूरी हो चुकी थी और फोरेंसिक साक्ष्यों से आग लगने के कारण का पता चल गया था। उन्होंने कहा कि जांच के नतीजों पर जो भी संदेह जताए जा रहे हैं , वे राजनीतिक कारणों से उठाए जा रहे हैं।

सोनिया ने लिखा- आग लगने का कारण आज भी विवादास्पदः अपनी आत्मकथा में सोनिया गांधी लिखती हैं कि दंगे तब भड़के जब साबरमती



एक्सप्रेस की चार बोगियों में आग लगा दी गई, जिसमें 59 तीर्थयात्रियों की मौत हो गई। यह ट्रेन अयोध्या से राज्य की राजधानी अहमदाबाद लौट रही थी और इसमें राम मंदिर के लिए स्वयंसेवक कारी हिंदू कारसेवक सवार थे। आग लगने का कारण आज भी विवादास्पद है। लेकिन इसके बाद जो हंगामा हुआ, वह राज्य के कई हिस्सों में फैल गया।

अस्थाना बोले- इसके पीछे राजनीतिक कारणः इस बयान पर प्रतिक्रिया देते हुए अस्थाना ने कहा कि यह पूरी तरह गलत है। जांच बिल्कुल सही है। यह अदालत में साबित हो चुका है। अगर अब भी कोई इस पर शक जता रहा है तो इसके पीछे राजनीतिक कारण हैं। इसके अलावा और कोई वजह नहीं हो सकती। अस्थाना से पूछ गया कि क्या यह राजनीतिक कारण किसी खास वोट बैंक से जुड़ा है। इस पर उन्होंने कहा कि गोधरा में मारे गए सभी लोग हिंदू थे। और चाहे किसी की भी मौत हो। चाहे वह हिंदू हो, मुसलमान हो, ईसाई हो या सिख। मौत तो मौत होती है, हत्या तो हत्या होती है। इसलिए हमने इसे एक आपराधिक घटना मानकर जांच की। लेकिन दुर्भाग्य से इस मामले को इस तरह पेश किया गया मानो जांच का मकसद मोदी को फायदा पहुंचाना था।

महिलाओं और बच्चों समेत 59 लोगों की मौतः बता दें कि 27 फरवरी, 2002 को हिंदू कारसेवकों को ले जा रही साबरमती एक्सप्रेस में एक भीड़ ने आग लगा दी थी। इस घटना में महिलाओं और बच्चों समेत 59 लोगों की मौत हो गई थी। इसके बाद पूरे गुजरात राज्य में सांप्रदायिक दंगे भड़क गए, जिनमें सैकड़ों लोग मारे गए। साल 2011 में एक विशेष अदालत ने गोधरा ट्रेन अग्निकांड के मामले में 31 लोगों को दोषी ठहराया था। इसके बाद, 2014 में गुजरात हाई कोर्ट ने 11 लोगों की दोषसिद्धि को बरकरार रखा, जबकि 20 अन्य लोगों को बरी कर दिया। अंततः सुप्रीम कोर्ट ने गोधरा ट्रेन अग्निकांड के दोषियों द्वारा दायर की गई अपीलों को खारिज करते हुए गुजरात हाई कोर्ट के फैसले को बरकरार रखा।

मथुरा में 16-17 नवंबर को भाजपा कोर ग्रुप की बैठक, नितिन नवीन और सीएम योगी समेत दिग्गज नेता जुटेंगे

महानगर टाइम्स संवाददाता

लखनऊ । 2027 के उत्तर प्रदेश विधानसभा चुनावों के लिए अपनी रणनीति तैयार करने के उद्देश्य से भारतीय जनता पार्टी (भाजपा) अगले सप्ताह मथुरा में कोर ग्रुप की दो दिवसीय बैठक आयोजित करेगी। इसमें भाजपा के राष्ट्रीय अध्यक्ष नितिन नवीन के साथ वरिष्ठ नेताओं के साथ शामिल होने की संभावना है। भारतीय जनता पार्टी मथुरा में 16-17 नवंबर को बैठक आयोजित करेगी। बैठक में मुख्यमंत्री योगी आदित्यनाथ, भाजपा की राज्य इकाई के अध्यक्ष पंकज चौधरी और प्रदेश प्रभारी विनोद तावड़े मौजूद रहेंगे। बैठक में दोनों उपमुख्यमंत्री केशवप्रसाद मौर्य और ब्रजेश पाठक के अलावा संगठन महामंत्री धर्मपाल सिंह भी उपस्थित रहेंगे। कोर ग्रुप के अन्य सदस्य भी इस बैठक में शामिल होंगे। बताया गया कि राष्ट्रीय अध्यक्ष नितिन नवीन 17 नवंबर को बैठक में हिस्सा ले सकते हैं। बैठक में मुख्य रूप से पार्टी की चुनावी रणनीति, संगठनात्मक ढांचे को मजबूत करने और पूर उत्तर प्रदेश में पार्टी की स्थिति का आकलन करने पर चर्चा होगी। इसमें पश्चिमी उत्तर प्रदेश और राजनीतिक रूप से महत्वपूर्ण ब्रज क्षेत्र पर विशेष ध्यान दिया जा सकता है। संभावनाएं हैं कि इस



बैठक के बाद भारतीय जनता पार्टी पूरे उत्तर प्रदेश में चुनाव प्रचार में जुट जाएगी। इससे पहले, भाजपा के राष्ट्रीय अध्यक्ष नितिन नवीन ने 'लोकतंत्र बचाओ यात्रा' के दौरान उत्तर प्रदेश के गोरखपुर में पार्टी के पूर्व पदाधिकारियों के साथ अहम बैठक की थी। इस संगठनात्मक बैठक में उन्होंने चुनावी तैयारियों का जायजा लिया था। इस अवसर पर मुख्यमंत्री योगी आदित्यनाथ और भाजपा के प्रदेश अध्यक्ष पंकज चौधरी व पार्टी के अन्य वरिष्ठ पदाधिकारी उपस्थित रहे। गोरखपुर दौरे के दौरान नितिन नवीन ने मुख्यमंत्री योगी के साथ ऐतिहासिक गोरखनाथ मंदिर का दौरा किया, जहां उन्होंने पूजा-अर्चना की और पारंपरिक अनुष्ठान किए। इस बीच प्रदेश भाजपा अध्यक्ष पंकज चौधरी ने गोरखपुर स्थित अपने आवास पर नितिन नवीन, योगी आदित्यनाथ और पार्टी के अन्य प्रमुख नेताओं के लिए डिनर का आयोजन किया था।

गुरु गोबिंद सिंह सामाजिक भेद मिटाने के लिए आजीवन प्रतिबद्ध रहेः शाह

महानगर टाइम्स संवाददाता

नई दिल्ली। गुरु गोबिंद सिंह के ज्योति ज्योत दिवस पर केंद्रीय गृह मंत्री अमित शाह ने नमन किया। उन्होंने कहा कि गुरु साहिब सामाजिक भेद मिटाने के लिए आजीवन प्रतिबद्ध रहे। अमित शाह ने सोशल मीडिया प्लेटफॉर्म एक्स पर पोस्ट करते हुए लिखा कि अधर्म और अन्याय के विरुद्ध शौर्य व पराक्रम के प्रतीक, सरबंसदानी गुरु गोबिंद सिंह के ज्योति ज्योत दिवस पर कोटि-कोटि नमन। सामाजिक भेद मिटाने के लिए आजीवन कटिबद्ध रहे गुरु साहिब ने खालसा पंथ की स्थापना कर सिख धर्म को सेवा के साथ-साथ रक्षा का सशक्त स्तंभ बनाया। पिता, माता और चारों पुत्रों का बलिदान देकर भी स्वधर्म और स्वसंस्कृति के पथ से न डिगकर उन्होंने त्याग और समर्पण का जो कीर्तिमान रचा, वह अद्वितीय है। मानवता की रक्षा के लिए अपना सर्वस्व अर्पित करने वाले दशम गुरु का जीवन अनंतकाल तक हर पीढ़ी का मार्गदर्शन करता रहेगा। केंद्रीय मंत्री मनोहर लाल ने एक्स पर पोस्ट में लिखा कि धर्म, साहस, त्याग और अदम्य शौर्य के अमर प्रतीक, सिख पंथ के दसवें गुरु एवं खालसा पंथ के संस्थापक, दशमेश पिता गुरु गोबिन्द सिंह महाराज के ज्योति-ज्योत दिवस पर उनके पावन चरणों



में कोटिशः नमन। गुरु गोबिन्द सिंह का संपूर्ण जीवन सत्य, न्याय और धर्म की रक्षा के लिए किए गए अद्वितीय संघर्ष, असीम त्याग और सर्वोच्च बलिदान की प्रेरणादायी मिसाल है। उन्होंने अपने साहस, तप और आध्यात्मिक तेज से मानवता को अन्याय के विरुद्ध निर्भीक होकर खड़े होने तथा राष्ट्र और धर्म की रक्षा के लिए सर्वस्व समर्पित करने का मार्ग दिखाया। उनका अमर जीवन और महान विचार युगों-युगों तक मानवता को साहस, सेवा और धर्मनिष्ठा की प्रेरणा देते रहेंगे। केंद्रीय मंत्री शिवराज सिंह चौहान ने लिखा कि महान धर्म-योद्धा, सिखों के दसवें गुरु, खालसा पंथ के संस्थापक, गुरु गोबिंद सिंह महाराज के पावन ज्योति ज्योत दिवस पर उनके चरणों में कोटि-कोटि नमन करता हूं। धर्म की रक्षा और मानवता के कल्याण के लिए समर्पित उनका पराक्रमी जीवन हम सभी को सर्वदा सत्य, सेवा और त्याग के मार्ग पर चलने की प्रेरणा प्रदान करता रहेगा। उनके पवित्र विचार सर्वदा मानवता के शुभत्व व मंगल का पथ प्रशस्त करते रहेंगे।

लोकसभा स्पीकर ओम बिरला ने लिखा कि खालसा पंथ के संस्थापक एवं सिखों के दसवें गुरु गोविंद सिंह के ज्योति जोत दिवस पर उन्हें कोटिशः नमन। उनका संपूर्ण जीवन धर्म, सत्य, न्याय और मानवीय गरिमा की रक्षा के लिए किए गए अद्वितीय संघर्ष का अनुपम उदाहरण है। उन्होंने अपने विचारों, आध्यात्मिक चेतना और अदम्य साहस से समाज को अन्याय के विरुद्ध निर्भीक होकर खड़े होने की प्रेरणा दी। त्याग, तपस्या, वीरता और मानवता के प्रति समर्पण से ओतप्रोत उनका जीवन भारतीय आध्यात्मिक एवं सांस्कृतिक परंपरा की अमूल्य धरोहर है। उनके आदर्श हमें सदैव धर्मनिष्ठा, परोपकार और कर्तव्यपालन के मार्ग पर अग्रसर होने की प्रेरणा देते रहेंगे।

दिल्ली में और जहरीली होगी हवा, सात इलाकों में स्थिति 'गंभीर'

महानगर टाइम्स संवाददाता

नई दिल्ली। दिल्ली में प्रदूषण की स्थिति दिन पर दिन खराब होती जा रही है। शनिवार को भी दिल्ली की हवा बहुत खराब श्रेणी में रही। इस बीच दिल्ली में आगले कुछ दिनों में स्थिति और भी बिगड़ने की आशंका है। केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) के आंकड़ों के अनुसार शनिवार सुबह 9 बजे तक शुगलदा सुरक्षकांड (एक्यूआई) 348 दर्ज किया गया जबकि शुक्रवार शाम 4 बजे 24 घंटे का औसत एक्यूआई 373 था। सीपीसीबी के मानकों के अनुसार, शून्य से 50 तक का एक्यूआई 'अच्छा', 51 से 100 तक 'संतोषजनक', 101 से 200 तक 'मध्यम', 201 से 300 तक 'खराब', 301 से 400 तक 'बहुत खराब' और 401 से 500 तक 'गंभीर' श्रेणी में माना जाता है। दिल्ली में मौजूद 59 एयर क्वालिटी डिगाडाबी केंद्रों में से 7 केंद्रों पर शनिवार सुबह एक्यूआई 'गंभीर' श्रेणी में दर्ज किया गया। दिल्ली के लिए पूर्व चेतावनी प्रणाली के पूर्वानुमान के अनुसार अगले कुछ दिनों में एक्यूआई और बिगड़ने की आशंका है। कई मौसम केंद्रों पर न्यूनतम तापमान में मामूली बढ़ोतरी दर्ज की गई। तापरवरजंग मौसम केंद्र में न्यूनतम तापमान 16.4 डिग्री सेल्सियस दर्ज किया गया जो सामान्य से 2.9 डिग्री अधिक है।

छठ पूजाः खरना के पावन अवसर पर भाजपा अध्यक्ष नितिन नवीन ने दी शुभकामनाएं

महानगर टाइम्स संवाददाता

पटना । भाजपा के राष्ट्रीय अध्यक्ष नितिन नवीन ने आस्था के महापर्व छठपूजा के दूसरे दिन खरना के पावन अवसर पर देशवासियों को शुभकामनाएं दीं। उन्होंने कहा कि भगवान भास्कर की उर्जा हम सभी को अपने कामों में शक्ति प्रदान करें। आईएएनएस से बातचीत में भाजपा चीफ नितिन नवीन ने कहा कि सभी देशवासियों और बिहार के लोगों को महापर्व छठ की हार्दिक शुभकामनाएं। आज इसका दूसरा दिन, 'खरना' है। आज छठ व्रतियों के माध्यम से सभी को प्रसाद के रूप में खीर बांटी जाती है। हमारी संस्कृति और परंपराओं से जुड़ा यह पर्व हम सभी के जीवन में खुशियां, शांति और समृद्धि लेकर आए। भगवान भास्कर की उर्जा हम सभी को अपने कामों में शक्ति प्रदान करेगी। सोशल मीडिया पोस्ट में नितिन नवीन ने कहा कि दिनभर के उपवास के बाद संध्या में प्रसाद ग्रहण कर व्रती 36 घंटे के निर्जला व्रत का संकल्प लेते हैं। मिट्टी के चूल्हे पर तैयार यह प्रसाद सादगी, पवित्रता और अटूट आस्था का प्रतीक है। छठी मैया की कृपा से सभी व्रतियों का तप सफल हो।

बिहार भाजपा चीफ संजय सरावगी ने पोस्ट करते हुए लिखा कि पवित्रता, तप और अटूट आस्था के साथ लोकआस्था के



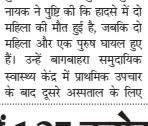
महापर्व छठ का दूसरा दिन खरना की शुभकामनाएं। इस पावन अवसर पर भगवान सूर्य देव एवं छठी मैया से प्रार्थना है कि सभी व्रतियों को व्रत के निर्वहन हेतु शक्ति प्रदान करें तथा समस्त परिवारों के जीवन में सुख, शांति, आरोग्य और समृद्धि बनाए रखें।

केंद्रीय मंत्री गिरिराज सिंह ने लिखा कि गुड़ की मीठी खीर और श्रद्धा-भक्ति के साथ आज लोक आस्था के महापर्व छठ का दूसरा दिन 'खरना' मनाया जा रहा है। इस पावन अवसर पर सभी देशवासियों एवं छठ व्रतियों को शुभकामनाएं। छठी मईया सबकी मनोकामनाएं पूरी करें। जयहु सांसद संजय झा ने सोशल मीडिया प्लेटफॉर्म एक्स पर पोस्ट करते हुए लिखा कि लोकआस्था के महापर्व छठ के दूसरे अनुष्ठान 'खरना' की शुभकामनाएं। तप, त्याग, पवित्रता और अटूट आस्था का प्रतीक है, छठी मैया की कृपा से सभी व्रतियों का तप सफल हो।

छत्तीसगढ़: महासमुंद में हाईवे किनारे खड़े ट्रक से टकराई एंबुलेंस, दो महिलाओं की मौत

महानगर टाइम्स संवाददाता

महासमुंद। छत्तीसगढ़ के महासमुंद में राष्ट्रीय राजमार्ग-353 पर दर्दनाक हादसे में दो महिलाओं की मौत हो गई है, जबकि अन्य दो महिलाओं समेत तीन लोग गंभीर रूप से घायल हो गए। सभी घायलों को इलाज के लिए अस्पताल में भर्ती कराया गया है। प्रारंभिक जानकारी के अनुसार, यह घटना महासमुंद के बागबाहरा थाना क्षेत्र में हुई। बताया गया कि एक एंबुलेंस इलाज के बाद मरीज को उडीसा ले जा रही थी। इसी बीच एंबुलेंस राष्ट्रीय राजमार्ग-353 पर देवाशीष स्कूल के पास सड़क किनारे खड़े ट्रक से टकराई। टक्कर इतनी भीषण थी कि एंबुलेंस के परखच्चे उड़ गए। घटना के बाद मौके पर



चीख पुकार मच गई। इस दौरान स्थानीय लोगों और राहगीरों की भीड़ भी जुट गई। सूचना के बाद तुरंत मौके पर पहुंची पुलिस टीम ने शवों को अपने कब्जे में लिया और सभी घायलों को इलाज के लिए अस्पताल रवाना किया। अतिरिक्त पुलिस अधीक्षक सुशील कुमार नायक ने पुष्टि की कि हादसे में दो महिला की मौत हुई है, जबकि दो महिला और एक पुरुष घायल हुए हैं। उन्हें बागबाहरा समुदायिक स्वास्थ्य केंद्र में प्राथमिक उपचार के बाद दूसरे अस्पताल के लिए रेफर कर दिया गया है। इससे पहले, शुक्रवार को कोरबा में तेज रफ्तार स्कॉर्पियो के पेड़ से टकराने के कारण एक युवक की दर्दनाक मौत हो गई। इस घटना में एक अन्य व्यक्ति गंभीर रूप से घायल हुआ। यह घटना कोरबा के बांकी मोंगरा थाना क्षेत्र के इंद्रा नगर इलाके में हुई। बताया गया कि स्कॉर्पियो में चालक समेत दो युवक सवार थे। तेज गति में गाड़ी अनियंत्रित होकर एक पेड़ से जा टकराई। हादसा इतना भयंकर था कि कार का अगला हिस्सा बुरी तरह क्षतिग्रस्त हो गया और एक युवक की मौके पर ही मौत हो गई। पुलिस ने स्थानीय लोगों की मदद से दूसरे घायल व्यक्ति को गाड़ी से बाहर निकाला और उसे अस्पताल के लिए भेज दिया।

महिला ने छूने पर आपत्ति जताई तो पीट-पीटकर मार डाला, दिल्ली में दिल दहलाने वाली वारदात

महानगर टाइम्स संवाददाता

नई दिल्ली। दिल्ली के बुराड़ी इलाके में दिल दहला देने वाली एक घटना सामने आई है। 20 साल की एक महिला ने एक अन्य व्यक्ति गंभीर रूप से घायल हुआ। आदमी द्वारा उसे छूने पर आपत्ति जताई तो उसने कथित तौर पर उसे पीट-पीटकर मार डाला। पुलिस के अनुसार, यह घटना 7 नवंबर की रात को हुई थी। 8 नवंबर को बुराड़ी इलाके में एक खाली प्लॉट के पास महिला का शव मिला। आरोपी की पहचान प्रमोद सिंह के रूप में हुई है, जिसे शुक्रवार को गिरफ्तार कर लिया गया। पुलिस के अनुसार, स्थानीय दुकानदारों ने महिला को सड़क किनारे खराब हालत में पड़ा हुआ देखा। पुलिस अधिकारियों ने बताया कि आरोपी प्रमोद सिंह उस इलाके से गुजर रहा था। इसी दौरान उसकी नजर एक महिला पर पड़ी। एक वरिष्ठ पुलिस अधिकारी ने कहा कि हमारी जांच और पूछताछ के मुताबिक वह महिला को जबरन उठाकर पास के एक खाली प्लॉट में ले गया। महिला ने उसके छूने का विरोध किया। इसके बाद दोनों के बीच बहस हो गई। देखते ही देखते यह बहस हाथापाई में बदल गई। आरोपी ने पुलिस को बताया है कि गुस्से में आकर उसने किसी चीज से महिला पर कई बार वार किया, जिससे उसकी मौत हो गई। पुलिस ने बताया कि महिला का शव मिलने के बाद मामले की जांच शुरू की गई। सीसीटीवी फुटेज और गवाहों की तलाश की गई। जांच-पड़ताल के बाद आरोपी की पहचान कर बाद में शुक्रवार को उसे गिरफ्तार कर लिया गया।

राकांपा के दोनों गुटों के विलय पर लगा विराम, लेकिन एनडीए में शामिल हो सकते हैं शरद पवार

महानगर टाइम्स संवाददाता

मुंबई। महाराष्ट्र की राजनीति से सबसे पहले खबर आई कि शरद पवार की बनाई राष्ट्रवादी कांग्रेस पार्टी (एनसीपी) के दोनों गुट फिर से एक हो सकते हैं। हालांकि, अब इन अटकलों पर विराम लगता दिख रहा है। लेकिन, सूत्रों का कहना है कि शरद पवार भारतीय जनता पार्टी के नेतृत्व वाले राष्ट्रीय जनतांत्रिक गठबंधन (राजग) में शामिल होने का विकल्प तलाश रहे हैं। नेशनलिस्ट कांग्रेस पार्टी (शरदचंद्र पवार) बिना मर्जर के ही एनडीए में शामिल होने की संभावना तलाश रही है। उपमुख्यमंत्री सुनेत्रा पवार के कार्यालय से पार्टी के विधायकों को फोन किए गए हैं। इसका मकसद यह जानना है कि विधायकों का रुख क्या है और मौजूदा राजनीतिक हालात क्या हैं। इस बातचीत से कुछ सवालों के जवाब तलाशने की कोशिश की जा रही है। क्या दोनों गुटों का विलय होना चाहिए? बदलते राजनीतिक माहौल में विधायकों की स्थिति क्या होगी?

शरद पवार कर रहे एनडीए में शामिल होने का विचार?: सूत्रों का कहना है कि शरद पवार का गुट एक अलग पार्टी के रूप में सतांधारी गठबंधन में शामिल होने के विकल्प पर विचार कर रहा है। सुप्रिया सुले ने गुरुवार को दिल्ली में साफ-साफ कहा, 'विलय की चर्चा उसी पल खत्म हो गई थी जब मेरे भाई ने पार्टी छोड़ी थी।'

उप्र में 1.27 करोड़ हिंदू वोटरों के नाम कटे? भाजपा परेशान

महानगर टाइम्स संवाददाता

लखनऊ । उत्तर प्रदेश में मतदाता सूची से बड़ी संख्या में नाम कटने का मुद्दा अब भाजपा के लिए चिंता का विषय बन गया है। मुख्यमंत्री योगी आदित्यनाथ की ओर से 1.27 करोड़ हिंदू मतदाताओं के नाम वोटर लिस्ट से बाहर होने का मुद्दा उठाए जाने के बाद पार्टी ने इन्हें दोबारा जुड़वाने के लिए अभियान चलाने का फैसला किया है। भाजपा ने अपने जिला स्तर के नेताओं को हर विधानसभा क्षेत्र में 10 हजार से 25 हजार तक ऐसे पात्र मतदाताओं के नाम दोबारा जुड़वाने का लक्ष्य दिया है। पार्टी का मानना है कि अगर 40 लाख से 80 लाख तक नाम भी वापस जुड़ जाते हैं तो यह उसके लिए पर्याप्त होगा। इस अभियान की शुरुआत 20 नवंबर से होने की उम्मीद है। इससे तीन दिन पहले यानी 17 नवंबर को विशेष संक्षिप्त पुनरीक्षण (एसएसआर) के बाद मतदाता सूची का ड्राफ्ट प्रकाशित किया जाना है। भाजपा नेतृत्व ने अगले एक महीने तक दूसरे कार्यक्रमों के बजाए मतदाता सूची को दुरुस्त कराने पर ध्यान

हर विधानसभा क्षेत्र में 10 से 25 हजार नाम जुड़वाने का लक्ष्यः लखनऊ में शुक्रवार को हुई बैठक में भाजपा के जिला अध्यक्षों और प्रभारियों को यह लक्ष्य सौंपा गया। बैठक में मुख्यमंत्री योगी आदित्यनाथ, उपमुख्यमंत्री केशव प्रसाद मौर्य और प्रदेश भाजपा अध्यक्ष पंकज चौधरी मौजूद रहे। पार्टी सूत्रों के मुताबिक, प्रदेश की सभी 403 विधानसभा सीटों को ध्यान में रखते हुए यह अभियान चलाया जाएगा। भाजपा का आकलन है कि हर विधानसभा क्षेत्र में औसतन 31 हजार से ज्यादा मतदाताओं के नाम हटे हैं। ऐसे में पार्टी ने प्रत्येक सीट पर 10 हजार से 25 हजार पात्र मतदाताओं के नाम वापस जुड़वाने का लक्ष्य तय किया है। पार्टी नेताओं को बूथ स्तर तक जाकर मतदाताओं से संपर्क करने और उन्हें जरूरी फॉर्म भरने में मदद करने के निर्देश दिए गए हैं। एक नेता के मुताबिक, मुख्यमंत्री ने अगले एक महीने को इस काम के लिए 'अंतिम मौका' बताया है और इसका पूरा लाभ उठाने पर जोर दिया है।

भाजपा की नजर इन मतदाताओं पर, फोकसः भाजपा ने उन मतदाताओं को अभियान में प्राथमिकता देने की गणितीय बनाई है, जो एसआईआर के दौरान दूसरे विधानसभा क्षेत्र या दूसरे राज्य में चले गए हैं। इसके अलावा महिलाओं और पहली बार वोटर बनने वाले युवाओं के नाम भी मतदाता सूची में शामिल कराने पर जोर रहेगा।

पार्टी की रणनीति के तहत शहर से गांव गए मतदाताः भाजपा का कहना है कि एसआईआर के दौरान बड़ी संख्या में शहरी मतदाताओं ने अपने ग्रामीण पते पर नाम दर्ज करा लिया। पार्टी ऐसे लोगों से संपर्क कर उनके नाम दोबारा शहरी विधानसभा क्षेत्रों में स्थानांतरित कराने की कोशिश करेगी।

दूसरे राज्यों में गए लोगः जो लोग दूसरे राज्यों में जाकर वहां की मतदाता सूची में अपना नाम दर्ज करा चुके हैं, उनसे उत्तर प्रदेश में वापस नाम दर्ज कराने का अनुरोध किया जाएगा।

महिला मतदाताः मौजूदा मतदाता सूची में लिंगानुपात 834 बताया गया है। भाजपा का आकलन है कि एसआईआर के दौरान बड़ी संख्या में महिलाओं के

पार्षद-जी (पुनः जारी)
अभिलेखि की अभिव्यक्ति हेतु आमंत्रण
ब्रू बी.ओ.एस प्रोडक्टशन लिमिटेड
प्लॉट संख्या 37 सेक्टर 4, आईआरसी विलेज, गुड़गांव, हरियाणा में पंजाबी को समाज के विभिन्नांग में संचालित
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए) विनियम अधिनियम) विनियमावली, 2016 के विनियम 30(1) के अधीन)]

	प्रासंगिक विवरण	
1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉरपोरेट कर्जदार का नाम	ब्रू बी.ओ.एस प्रोडक्टशन लिमिटेड AAACC5222F L91900DL1988PLC034472
2.	पंजीकृत कार्यालय का पता	304ए, जीएम टॉवर्स-1, डिस्ट्रिक्ट सेंटर, जनकपुरी, नई दिल्ली – 110058 एनसीए रिपोर्ट्स के अनुसार) / कॉर्पोरेट देनदार के कब्जे में नहीं है।
3.	वेबसाइट का पूजारात	उपलब्ध नहीं
4.	उस स्थान का विवरण जहां अपस्त संपत्तियों का खुलासा मिला है	1. प्लॉट सं. 199, उद्योग विहार, फेज–1, गुरुग्राम 2. प्लॉट सं. 172, उद्योग विहार, फेज–1, गुरुग्राम 3. प्लॉट सं. 190, ई.पी.आई.पी. फेज–2, नीमराना, राजस्थान 4. प्लॉट सं. 37, सेक्टर–4, आई.एम.टी. मानेसर, गुरुग्राम
5.	कॉरपोरेट कर्जदार के कुल उपजों/लेखकों की स्थापित क्षमता	स्थापित उपकरण क्षमता – उपलब्ध नहीं, प्लांट की परिचालन में रहने के समय पानी के उपयोग पीसे बैग, अखरोटलट्टी तथा हैंडमेड का मिनिमॉल किया जाता था
6.	पिछले वित्तीय वर्ष में बेचे गए कुल उपजों/लेखकों की मात्रा और कुल	कुल उपयोगों की मात्रा एवं मूल्य उपलब्ध नहीं हैं। कॉरपोरेट देनदार ने मानेसर इकाई से स्थिर प्लांट एवं मशीनरी, उसकी संबंधित हैंडीपीपी तथा कॉरपोरेट देनदार द्वारा नियोजित सुरक्षा अभिकर्ता के उपयोग हेतु टैग्सरीन एसोसिएट प्राइवेट लिमिटेड (टी.एस.पी.एल.) और एम.बी. टेक लिमिटेड (बी.एम.बी.) के साथ एक विशिनीय लावरीस अनुबंध किया है।
7.	कर्मचारियों / श्रमिकों की संख्या	1033
8.	दो शब्दों के अधिक उपलब्ध वित्तीय लेनदारों (अनुसूचियों के साथ), लेनदारों की सूची, प्रतिभूत और गैर-प्रतिभूत लेनदारों तथा वित्तीय लेनदारों सहित वित्तीय लेनदार	cirp.crewbos@gmail.com ई–मेल भेजकर जानकारी प्राप्त की जा सकती है
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता पात्र मूल्यांकन पर उपलब्ध है:	cirp.crewbos@gmail.com ई–मेल भेजकर जानकारी प्राप्त की जा सकती है
10.	रुचि की अभिव्यक्ति प्रस्तुत करने की अंतिम तिथि	30-11-2026
11.	संभावित संक्रमण आवेदकों की अनंतिम सूची जारी करने की तिथि	05-12-2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	10-12-2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	12-12-2026
14.	संभावित समाधान आवेदकों को सूचना प्रारूप, सूचनाकार मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	14-12-2026
15.	समापन योजना प्रस्तुत करने की अंतिम तिथि	13-01-2027
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी सीमित	cirp.crewbos@gmail.com
17.	एसएलएलपी के रूप में कॉरपोरेट देनदार की पंजीकरण स्थिति का विवरण	UDYAM-HR-05-0208345 Dated: 21-09-2026

सुनिल शर्मा
समाधान पेशेवर
आईबीबीआई रजि. सं. IBBI/IPA-001/IP-P02323/2020-2021/13513
एएफए सं. AA1/13513/02/311226/106468 दिनांक 31.12.2026 तक वैधता